

Central Administrative Tribunal

Principal Bench: New Delhi

OA No.1155/93

New Delhi this the 7th Day of January, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Shri B.S. Hegde, Member (Judicial)

Shri Bharpur Singh,
son of Shri Kanwal Singh,
RZ E-219/A, Sadh nagar,
Palam Colony,
New Delhi

...Applicant

(By Advocate Shri Mahesh Srivastava)

Versus

1. The Commissioner of Police,
Police Headquarters, I.T.O.,
New Delhi.
2. Deputy Commissioner of Police,
Vth Bn. D.A.P. Delhi,
Kingsway Camp,
Delhi.

...Respondents

(By Advocate Sh.B.S. Oberoi, proxy counsel for Sh.D.K. Sharma,
Advocate).

ORDER (ORAL)

(Hon'ble Mr. N.V. Krishnan)

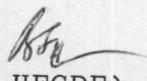
The prayer in the application is that
be directed
the respondents / to recruit the applicant to the
post of Sub Inspector (Executive) in Sports Quota
as contemplated in Rule 5(c) of Delhi Police Appoint-
ment and Recruitment Rules, 1980.

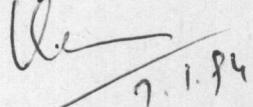
2. When the case came up today, the learned
counsel for the applicant drew our attention to
the averments in the reply of the respondents that
the case to promote the applicant to the post of
Sub Inspector (Executive) in the Delhi Police as
per his achievements in sports is still under
consideration. The learned counsel for the applicant,
therefore, submitted that he would be satisfied
if the O.A. itself is disposed of with a suitable
direction to the respondents in this regard.

3. The learned counsel for the respondents submitted that while it is true that the case of the applicant is under consideration the applicant himself has not made any representation in this behalf. We are of the view that if that be so the respondents can treat the O.A itself as a representation.

4. In view of this submission we proceed to dispose of this O.A. finally. Accordingly, we dispose of this O.A. with a direction to the first respondent to take a proper decision in accordance with law in the case of the applicant in regard to his promotion as admitted in the reply, taking into account this OA filed by the applicant as a representation in this behalf and pass appropriate orders in accordance with law within a period of three months from the date of receipt of this order.

No costs.


(B.S. HEGDE)
Member (J)


7.1.84
(N.V. KRISHNAN)
Vice-Chairman

San.